

ITEM NO.16

COURT NO.14

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos.1959-1963/2024

(Arising out of impugned final judgment and order dated 28-11-2023 in WP No. 33459/2023, WP No. 33460/2023, WP No. 33461/2023, WP No. 33462/2023 & WP No. 33467/2023 passed by the High Court of Judicature at Madras)

DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No.33094/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 77913/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 06-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s)

Mr. Suryaprakash V.raju, A.S.G.
Mr. Zoheb Hussain, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Samrat Goswami, Adv.
Ms. Aakriti Mishra, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

Mr. Kapil Sibbal, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. D.kumanan, AOR
Ms. Deepa S, Adv.
Mr. Sheikh F Kalia, Adv.
Ms. Devyani Gupta, Adv.
Ms. Tanvi Anand, Adv.
Mr. Chinmay Anand Panigrahi, Adv.

Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. N R Elango, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Mr. Sabarish Subramanian, AOR
Mr. C Kranthi Kumar, Adv.
Ms. Devyani Gupta, Adv.

Ms. Tanvi Anand, Adv.
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The learned Additional Solicitor General - Mr. S.V. Raju appearing for the petitioner - Directorate of Enforcement states that the respondents have given the details of the FIR numbers to be downloaded from the website, however, some of them are not being downloaded.
2. The learned ASG may give a list of specific documents/FIRs which are not being downloaded or which are not furnished to the Directorate of Enforcement by the respondents.
3. The learned Senior counsel - Mr. Kapil Sibal appearing for the respondents states that the respondents shall furnish all the documents available with them as well as the documents which are available on the website but are not being downloaded.
4. The said statements are taken on record.
5. List on 27-8-2024.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(MAMTA RAWAT)
COURT MASTER (NSH)